



COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

UTPE 49/2009

C.A. 45/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

In the matter of :

K.G. Finlease Pvt. Ltd. .... Complainant/Applicant

Versus

Punjab Small Industrial and Export Corporation Ltd. ... Respondent

Appearances : Shri Rajesh Pandit, Advocate for the  
Complainant/Applicant.

None for the Respondent.

ORAL ORDER

22<sup>nd</sup> September, 2010

At the request of the learned counsel for the complainant/applicant,  
the matter is adjourned to 3<sup>rd</sup> December, 2010.

[Dr. Arijit Pasayat]  
Chairman

[Rahul Sarin]  
Member

[Pravin Tripathi]  
Member



COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

UTPE 41/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

In the matter of :

Pure Water Technologies Ltd. .... Complainant

Versus

Cardian Crystalline Waters (I) Pvt. Ltd. & Anr. ... Respondents

Appearances : Shri Pradeep Gupta, Advocate for the Complainant.

Shri Amol Chitale with Ms. Pragya Baghel, Advocates for  
the Respondents.

ORAL ORDER

22<sup>nd</sup> September, 2010

As prayed, three weeks' time is granted to the respondent to file its  
reply.

List the matter on 2<sup>nd</sup> November, 2010.

[Dr. Arijit Pasayat]  
Chairman

[Rahul Sarin]  
Member

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

UTPE 03/2005

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

In the matter of :

Multi Dimension (P) Ltd. .... Complainant

Versus

R.K. Towers (P) Ltd. ... Respondent

Appearances : Shri Lalan Sinha, Advocate for the Complainant.

Shri Vishal Mahajan, Advocate for the Respondent.

ORAL ORDER

22<sup>nd</sup> September, 2010

At the request of the learned counsel for the complainant, the matter is adjourned to 3<sup>rd</sup> December, 2010.

[Dr. Arijit Pasayat]  
Chairman

[Rahul Sarin]  
Member

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

C.A. 109/2003

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

In the matter of :

Sarla Thampi ... Applicant

Versus

Ghaziabad Development Authority ... Respondent

Appearances : The Applicant in person.

Ms. Shanta Pandey, Advocate for Ms. Reena Singh,  
Advocate for the Respondent.

ORAL ORDER

22<sup>nd</sup> September, 2010

At the request of the applicant, the matter is adjourned to  
3<sup>rd</sup> December, 2010.

[Dr. Arijit Pasayat]  
Chairman

[Rahul Sarin]  
Member

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

RTPE 270/1995

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

In the matter of :

The Director General (Investigation  
and Registration) [the DG]

.... Complainant

Versus

BSES Rajdhani Power Ltd.

... Respondent

Appearances : Shri C. Shanmugam, ADG for the DG.

Shri Nitin Kala, Advocate for the Respondent.

ORAL ORDER

22<sup>nd</sup> September, 2010

At the request of the learned counsel for the respondent, the matter  
is adjourned to 3<sup>rd</sup> December, 2010.

[Dr. Arijit Pasayat]  
Chairman

[Rahul Sarin]  
Member

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

UTPE 03/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

In the matter of :

The Director General (Investigation  
and Registration) [the DG] .... Complainant

Versus

R.N. Aggarwal & Sons & Anr. ... Respondents

Appearances : Shri R.D. Makheeja, Advocate for the DG.

ORAL ORDER

22<sup>nd</sup> September, 2010

Heard the learned counsel for the DG.

The controversy is whether the fuel supplied was more than the capacity of the tank. The specific stand of the respondent is that a part of the fuel purchased was taken in a can and, therefore, there is no substance in the allegation that the fuel purchased was more than the capacity of the tank. No material has been placed on record to contradict the stand taken by the respondent in this regard. In view of this, the petition is dismissed and the Notice of Enquiry stands discharged.

[Dr. Arijit Pasayat]  
Chairman

[Rahul Sarin]  
Member

[Pravin Tripathi]  
Member



COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

UTPE 234/1998

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

In the matter of :

The Director General (Investigation  
and Registration) [the DG] .... Complainant

Versus

Hindustan Unilever Ltd. ... Respondent

Appearances : Ms. Anjana Gosain, Advocate for the DG.

Shri Aditya Narain with Dr. V.K. Aggarwal, Advocates for  
the Respondent.

ORAL ORDER

22<sup>nd</sup> September, 2010

In view of the fact that the impugned advertisement has not been repeated for the last about a decade, there would not be any useful purpose served by keeping these proceedings pending, which are accordingly disposed of. However, if it comes to the notice of the DG that any advertisement which has no sanctity in law is being made, it would be open to the DG to ask for revival of the matter.

[Dr. Arijit Pasayat]  
Chairman

[Rahul Sarin]  
Member

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

RUTPE

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

In the matter of :

.... Complainant

Versus

... Respondent

Appearances : Shri

ORAL ORDER  
22<sup>nd</sup> September, 2010

[Dr. Arijit Pasayat]  
Chairman

[Rahul Sarin]  
Member

[Pravin Tripathi]  
Member

